



**HIGH COURT OF SIKKIM**

**GANGTOK**

No.: 06/Judl./HCS

Date:- 14.05.2025

**N-O-T-I-C-E**

The Hon'ble, the Chief Justice, High Court of Sikkim, has been pleased to revise the determination of Single Benches-II & III of this High Court, which was earlier notified in terms of Notice No.60/Judl./HCS dated 20.11.2021; Notice No.65/Judl./HCS dated 30.11.2021; and Notice No.339/Judl./HCS dated 10.10.2024 issued by this Registry, as follows *w.e.f.* 15<sup>th</sup> May, 2025 :-

<b><u>SINGLE BENCHES</u></b>		
<b><u>SL.NO.</u></b>	<b><u>NAME OF THE HON'BLE JUDGES</u></b>	<b><u>JURISDICTION</u></b>
01.	<b>XXX</b>	<b>XXX</b>
02.	<b>SINGLE BENCH-II</b>  Hon'ble Mrs. Justice Meenakshi Madan Rai <b>[COURT NO.2]</b>	1. Writ Petition (Civil) (2021 onwards)  2. Writ Petition (Crl.);  3. Regular First Appeal (RFA);  4. Bail Matters – both Regular and Anticipatory;  5. Applications under Section 482 Cr.P.C/ under Section 528, BNSS, 2023(Crl.M.C);  6. First Appeal from Orders (FAO);  7. Election Petition (El.Pet.);  8. All matters relating to Tax and Revenue (other than Statutory Appeals);

		<p>9. Revision Petition (Family Court) [RP(FAM.CT.);</p> <p>10. Civil Revision Petition (CRP);</p> <p>11. Civil Reference (C.Ref.) and</p> <p>12. Criminal Reference (Cr.Ref.).</p>
03.	<p><b>SINGLE BENCH-III</b></p> <p>Hon'ble Mr. Justice Bhaskar Raj Pradhan</p> <p><b>[COURT NO.3]</b></p>	<p>1. Writ Petition (C) (upto the year 2020)</p> <p>2. Contempt of Court cases relating to Civil Contempt[Cont.Cas.(C)];</p> <p>3. Proceedings relating to Criminal Contempt [Cont. Cas.(Crl.)];</p> <p>4. Transfer Petition for transfer of a Civil proceeding [Tr.P.(C)];</p> <p>5. Transfer Petition for transfer of a Criminal proceeding [Tr.P.(Crl)];</p> <p>6. Regular Second Appeal (RSA);</p> <p>7. All Criminal Appeals and other Criminal matters required to be taken up by a Single Bench;</p> <p>8. All Criminal Leave Petitions required to be taken up by a Single Bench (Crl.L.P.);</p> <p>9. Criminal Revision Petition (Crl. Rev.P.);</p> <p>10. Motor Accident Appeals (MAC App.) and</p>

		11. Appeal from Appellate Order (SAO)  12. Testamentary cases (Test. Case.)
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By Order of the Hon'ble, the Chief Justice,

*sd/-*  
**(Prajwal Khatiwada)**  
Registrar General

**Memo No. 1819-28/Judl./HCS**  
**Dated Gangtok, the 14<sup>th</sup> May, 2025**  
**Copy to:-**

1. Addl.Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim.
2. Addl.Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
3. Deputy Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
4. Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
5. Additional Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
6. Deputy Solicitor General of India, Gangtok.
7. The President, Bar Association of Sikkim,(High Court & Subordinate Courts of Sikkim), Gangtok.
8. The President, High Court Bar Association, Gangtok.
9. The President, Bar Association of Namchi.
10. The Computer Cell, High Court of Sikkim, Gangtok.
11. Notice Board.
12. Guard file and
13. File.

*(Sonam D. Wangdi)*  
Registrar